

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.391 OF 2016

SMT. NIRMAL DEVI

... APPELLANT

VS.

STATE OF U.P. & ORS.

... RESPONDENTS

OFFICE REPORT FOR PRE FINAL HEARING

It is submitted that there are four respondents. Service of Notice of Lodgment of Petition of Appeal is complete as all the four respondents are represented through Mr. Ravi Prakash Mehrotra, Advocate.

It is further submitted that since the matter is arising out writ petition, same is incapable of valuation. Hence no valuation is required.

It is lastly submitted that Counsel for both the parties have not filed Statement of Case despite this Registry's notice. Time to file Statement of Case has already expired as per amended rules.

Appeal is ready for hearing.

The Office Report is listed before Ld. Registrar for pre final hearing.

Dated this 10th day of March, 2017.

ASSISTANT REGISTRAR

Copy to :

1. Ms. Asha Gopalan Nair, Advocate,
Maharashtra Sadan, Copernicus Marg,
New Delhi-110 001
2. Mr. Ravi Prakash Mehrotra, Advocate,
100, Lawyer's Chambers,
(Standing Counsel for the State of U.P.)

ASSISTANT REGISTRAR